



सत्यमेव जयते

भारतीय दूरसंचार विनियामक प्राधिकरण
TELECOM REGULATORY AUTHORITY OF INDIA
भारत सरकार /Government of India



Dated: 1st June 2018

CORRIGENDUM


Subject: Direction under section 13, read with section 11(2) of the Telecom Regulatory Authority of India Act, 1997 to all Access Service Providers regarding online filing of tariff offers – reg.

F. No. 303-2(1)/2017-F&EA (Vol. II) – With reference to above mentioned TRAI's Direction, issued on 23rd May, 2018, the following corrections may kindly be noted in the XML API Document version 6.3.

2. The contents under following paras may be read as mentioned below :

In Para Nos.	Text	May be read as
<ul style="list-style-type: none">Step 4: <i>Validation Checks,</i>Under Important Points for XML Generation : Para 5 - <i>regulatory requirements need to be fulfilled by a tariff product before it is considered eligible for storage in TRAI database,</i><i>Annexure-1 at attribute key A-7 , A-9 & A-12 in valid value columns</i>	For plans, a maximum of 25 active plans per Circle each for GSM/LTE (Prepaid), CDMA (Prepaid), GSM/LTE (Postpaid), CDMA(Postpaid), Fixed Line Plan(Prepaid), Fixed Line Plan(Postpaid) will be allowed per TSP. Exceeding this limit while submission will render a record invalid	For tariff plans, a maximum of 25 plans on offer per circle will be allowed per TSP. Exceeding this limit while submission will render a record invalid
<ul style="list-style-type: none"><i>attribute key A-19</i>	STV & Combo Vouchers should not be in multiples of Rs. 10	PV, STV & Combo Vouchers should not be in multiples of Rs. 10

3. This issues with the approval of the Competent Authority.


(A. K. Dhirgra)
Jt. Advisor (F&EA)